



सत्यमेव जयते

Sanoj Kumar Jha, IAS
Secretary

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



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CERC

File No. 113/TT 2016

Dated: 04.01.2019

The Secretary,
Central Electricity Authority,
Sewa Bhawan, R.K. Puram, Sector-1,
New Delhi-110066.

Subject:- Request for clarification on applicability/non-applicability of Regulation 43 of Central Electricity Authority (Measures Related to Safety and Electricity Supply), Regulations, 2010 on SCADA/EMS System and OPGW links.

Sir,

As per Regulation 43 of Central Electricity Authority (Measures Related to Safety and Electricity Supply) Regulations, 2010 (for short, hereinafter referred to as "Regulation 43 of CEA Regulations") electrical installations and apparatus of voltage exceeding 650 volts are to be inspected and approved by the Electrical Inspector. The certificate issued by the Electrical Inspector is considered as one of the prerequisites for approval of tariff by the Commission.

Accordingly, the Commission in para 10 of the order dated 28.3.2018 in Petition No. 5/TT/2018 directed Power Grid Corporation of India Limited (PGCIL) to produce CEA certificate in terms of Regulation 43 of CEA Regulations in respect of OPGW links under "Establishment of Fiber Optic Communication System under Master Communication Plan in Western Region" for approval of transmission tariff in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (relevant portion of the order dated 28.3.2018 is enclosed for your kind perusal).

In a similar matter pertaining to approval of transmission tariff for main SCADA/EMS System of SLDCs of Assam, Tripura and Meghalaya in Petition No. 113/TT/2016, PGCIL vide affidavit dated 7.12.2016 deposed that Regulation 43 of CEA Regulations is not applicable in the case of SCADA/EMS System as it is merely a monitoring system without any involvement of electricity supply.

In view of the above, you are requested to clarify whether Regulation 43 of CEA Regulations is applicable for the SCADA/EMS System and OPGW links so that the Commission may take a final view in the petitions relating to tariff of SCADA/EMS System and OPGW links. Further, if the said regulation is not applicable, whether it could be extended to the SCADA/EMS System and OPGW links.

An early reply is solicited for timely disposal of the pending petitions

Yours faithfully,

(Sanoj Kumar Jha)

Encl: As above.

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"10. The petitioner is directed to submit the following information on affidavit by 25.4.2018 with an advance copy to the beneficiaries:-

- (a) Auditor certificate and revised tariff forms along with Form-V based on actual COD of the Assets- III, IV and V;
- (b) CMD certificate as required under Grid Code for the Assets covered in the instant petition clearly stating the date of COD;
- (c) COD letter and RLDC charging certificate for Assets-III, IV and V based on actual COD;
- (d) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010 for the Assets covered in the instant petition;
- (e) SLD of all assets under the scheme, clearly identifying the existing and new lines covered in the instant petition;
- (f) The details of reason for the assets covered in the instant petition(individually for all Assets from I to V) for time over-run and chronology of the time over-run along with documentary evidence in the following format:

Asset	Activity	Period of Activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (g) The reasons for claiming different O&M Expenses for fiber optic communication system in WR in different petitions, like 7.5% of the capital cost, on the basis of actuals and the basis of 3.32% escalation.
- (h) Revised Form 4A by mentioning the flow of capital liability reconciled with Form 7 for Assets I and II
- (i) Year-wise capitalisation and discharge details of initial spare for Assets-I and II."